

**(OPEN COURT)**

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH  
ALLAHABAD**

ALLAHABAD this the 05<sup>th</sup> day of *August, 2019*.

**HON'BLE MS. AJANTA DAYALAN, MEMBER (A).  
HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J).**

Original Application Number. 330/00347/2017.

Arvind Singh.

.....Applicant.

**VE R S U S**

Union of India and others.

.....Respondents

Advocate for the applicant : Shri Raj Kumar Mishra  
Advocate for the Respondents: Shri A.K. Rai

**O R D E R**

**(Delivered by Hon'ble Ms. Ajanta Dayalan, A.M)**

We note that the applicant's counsel has been absenting himself on most of the occasions either on the ground of illness or otherwise. On 12.03.2019, following order was passed by this Tribunal: -

'Counsel for the applicant has been consistently sending illness slip. We have counted as many as 4 illness in the recent order. We are accepting his illness slip for today but it would be very difficult to accept his illness slip on the next date.'

2. Despite the above, the applicant's counsel again sent his illness slip on 13.05.2019. Today, again there is illness slip of applicant's counsel. We also note that the counter was filed in November, 2017 and the rejoinder was asked from the applicant thereafter. The rejoinder is yet to be filed by the applicant's counsel even though more than 1 and 1/2 years have lapsed since then.

Thus, clearly the applicant's side is not interested in pursuing the matter.

3. In view of the above, the OA is dismissed in default and for non-prosecution.

**(RAKESH SAGAR JAIN)**  
**MEMBER- J.**

**(AJANTA DAYALAN)**  
**MEMBER- A.**

Anand...